

Thiruvalla Taluk

NOTICES

(1)

No. C10-6572/2020. *3rd February 2021.*

Notice is hereby given to all to whom it may concern that O. V. Mariamma, Parackal House, Thiruvalla P.O., Thiruvalla Village, Thiruvalla Taluk of Pathanamthitta District has filed an application before this office for the grant of legal heirship certificate in respect of legal heirs of her husband late K. A. Issac who died on 6-5-2020. Enquiry conducted through the Village Officer, Thiruvalla reveals that the persons named in the schedule below are the legal heirs of late K. A. Issac.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the Legal heir</i>	<i>Relationship with the deceased</i>	<i>Age</i>
1	O. V. Mariamma	Wife	81
2	Eby Issac	Son	54
3	Susan Jaicks	Daughter	51

Hence it is proposed to issue a legal heirship certificate accordingly in favour of the above mentioned persons and that, objection if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objections sent by post or filed after the stipulated time limit will not be considered.

(2)

No. C10-6861/2020. *30th January 2021.*

Notice is hereby given to all to whom it may concern that Sindhu, P., Vadakkethencheril, Koipuram Village, Thiruvalla Taluk, Pathanamthitta District of Kerala State has filed an application before this office for the grant of a legal heirship certificate in respect of the legal heirs of her husband Haridas Nair, V. G. who died on 21-2-2018. Enquiry conducted through the Village Officer, Koipuram reveals that the persons named in the schedule below are the legal heirs of the late Haridas Nair, V. G.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the Legal heirs</i>	<i>Relationship with the deceased</i>	<i>Age</i>
1	Sindhu, D.	Wife	43
2	Upanish, V. H.	Son	17
3	Sreenandha, V. H.	Daughter	8
4	Amminiamma	Mother	70

Hence it is proposed to issue a legal heirship certificate accordingly in favour of the above mentioned persons and that objection if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Gazette. Objections sent by post or filed after the stipulated time limit will not be considered.

(3)

No. C10-7195/2020. *30th January 2021.*

Notice is hereby given to all to whom it may concern that M. P. Omana, Kalakkattu House, Kaviyoor Village, Thiruvalla Taluk, Pathanamthitta District of Kerala State has filed an application before this office for the grant of a legal heirship certificate in respect of legal heirs of her husband Vasudeva Kurup who died on 24-8-2019. Enquiry conducted through the Village Officer, Kaviyoor reveals that the persons named in the schedule below are the legal heirs of late Vasudeva Kurup.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the Legal heir</i>	<i>Relationship with the deceased</i>	<i>Age</i>
1	M. P. Omana	Wife (2nd)	65
2	Anilkumar, K.	Son (in the first wife)	43
3	Praveen Kumar, K.	„ „	46

Hence it is proposed to issue a legal heirship certificate accordingly in favour of the above mentioned persons and that, objection if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objections sent by post or filed after the stipulated time limit will not be considered.

(4)

No. C10-7120/2020. *30th January 2021.*

Notice is hereby given to all to whom it may concern that Usha, P. K., Memanamannathummoolayil, Eraviperoor Village, Thiruvalla Taluk, Pathanamthitta District of Kerala State has filed an application before this office for the grant of a legal heirship certificate in respect of the legal heir of her son Sudheesh, M., who died on 28-5-2018. Enquiry conducted through the Village Officer, Eraviperoor reveals that the person named in the schedule below is the legal heir of the late Sudheesh, M.

SCHEDULE

<i>Name of the Legal heir</i>	<i>Relationship with the deceased</i>	<i>Age</i>
Usha, P. K.	Mother	56

Hence it is proposed to issue a legal heirship certificate accordingly in favour of the above mentioned person and that objection if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Gazette. Objections sent by post or filed after the stipulated time limit will not be considered.

Taluk Office,
Thiruvalla.(Sd.)
Tahsildar.